

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

D. A. No. 615 of 1992  
T. A. No.

DATE OF DECISION 23-10-1992

Mr A Mamundi Applicant (s)

Mr P Sivan Pillai Advocate for the Applicant (s)

Versus

G.M.,  
UOI, represented by/Southern Respondent (s)  
Railway, Madras & 2 others

Ms MC Cherian & TA Rajan Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. SP MUKERJI, VICE CHAIRMAN

&

The Hon'ble Mr. AV HARIDASAN, JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

(Hon'ble Shri SP Mukerji, Vice Chairman)

When the case was taken up for further direction today, the learned counsel for the applicant stated that in view of the communication dated 2.9.1992 produced by the learned counsel for the respondents as Exbt.R1, the O.A. can be disposed of with <sup>and closed</sup> liberty to the applicant to press for arrears of salary and allowances in accordance with law, if so advised. The learned counsel for the respondents has no objection for the disposal of this application at this stage.

2. Accordingly, we close this application on the basis of the aforesaid Exbt.R1 with liberty to the applicant to move appropriate forum in accordance with law and if so advised in so far as his claim for arrears of pay and allowances ~~are~~ <sup>is</sup> concerned.

  
(AV HARIDASAN)  
JUDICIAL MEMBER

  
(SP MUKERJI)  
VICE CHAIRMAN

23-10-1992

trs